

NOTIFICATION

Housing Department,
Mantralaya,
Madam Cama Marg,
Hutatma Rajguru Chowk,
Mumbai 400 032.
Dated the 13th May, 2024.

Maharashtra
Government
Premises
(Eviction) Act, 1955

No. Niyukti-2023/C.R. 73/GND-1.- In exercise of the powers conferred by section 3 of the Maharashtra Government Premises (Eviction) Act, 1955 (II of 1956), and in supersession of all the orders and notifications issued in this behalf, the Government of Maharashtra hereby appoints the Deputy Collector-cum-Property Officer, to be the competent authority, for carrying out the purposes of the said Act, in respect of the premises in the area of Government Colony, Bandra East in Mumbai sub-urban district, being the Government premises, within the meaning of clause (b) of section 2 of the said Act.

By order and in the name of the
Governor of Maharashtra,

(Ajit Kawade)
Deputy Secretary to Government.

